

श्री उपसभापति : वह हो गया ..  
(Interruption)

\* श्री रामेश्वर सिंह : मैं तो कहना चाहता हूँ कि गांधी वादी जो आंदोलन चल रहा था ..... (Interruptions).

एक माननीय सदस्य : मेरा जवाब दिलवा दीजिए । (Interruptions)

श्री सदाशिव बागाईकर (महाराष्ट्र) : एक चीज छूट गई है, सैन्यशक्ति के बारे में कुछ नहीं कहा है। सैन्यशक्ति के बारे में सब लोगों ने सवाल उठाया है। उन्होंने उत्तर नहीं दिया है ...  
(Interruptions)

श्री उपसभापति : आप उनसे अलग से मिल कर के बात कर लीजिए ।

#### REFERENCE TO THE REPORTED LATHI CHARGE ON CONGRESS (I) DEMONSTRATORS IN CALCUTTA ON THE 22ND DECEMBER, 1980.

श्री संजयद सिन्हा रज़ी. (उत्तर प्रदेश) : आपके माध्यम से मैं केन्द्रीय सरकार का ध्यान उन खबरों की तरफ दिलाना चाहूंगा जो कलकत्ता से हमारे पास आ रही है। मेरा इशारा लेफ्ट फ्रंट की जाइंट सरकार की ओर से 22 दिसम्बर, को निहत्थे, शांतिप्रिय प्रदर्शन और सत्याग्रह करने वाले कांग्रेस (आई) के वालांटियर्स के ऊपर एक ऐसा लाठी चार्ज हुआ जिसके अंदर न जाने कितने हाथ टूटे न जाने कितने सिर टूटे न जाने कितने लोगों को चोटें आई और वह सहारा उन्होंने लिया था गांधी वादी तरीके का और वहां की सरकार उन गांधी वादी परम्पराओं को खत्म करने का प्रयास कर रही है। मैं उसकी ओर इशारा दिलाना चाहूंगा। उन लोगों को जो

उनके राजनैतिक मुद्दों में विश्वास नहीं रखते हैं; लाठी और पुलिस के जोर से दबा देना चाहते हैं। मैं कह देना चाहता हूँ .....  
(Interruption)

श्री उपसभापति : आपने कह दिया।  
Yes, Shri Ashwani Kumar.

SHRI SYED SIBTE RAZI: Sir, you have given me three minutes and I will take three minutes.

“पश्चिमी बंगाल में कानून व्यवस्था की बिगड़ती स्थिति, वामपंथी मोर्चे के शासनकाल में कांग्रेस कार्यकर्ताओं की हत्या, मूल्य वृद्धि और राज्य में बड़ी संख्या में लोगों को अंधा बनाए जाने के प्रतिवाद में तथा वामपंथी मोर्चे की सरकार ...”  
(Interruption)

श्री उपसभापति : समाप्त करिए।  
वह हो गया ...  
(Interruption)

श्री संजयद सिन्हा रज़ी : को बर्खास्त करने की मांग के समर्थन में आज कांग्रेस (इ) ने कलकत्ता में सचिवालय के घेराव का जो कार्यक्रम बनाया था, वह पुलिस द्वारा व्यापक पैमाने पर लाठी चार्ज व अश्रु गैस के प्रयोग से अनेक लोगों के घायल होने तथा बड़ी संख्या में ...  
(Interruption)

श्री उपसभापति : उसी बात को दोहरा रहे हैं आप ...  
(Interruption)

श्री संजयद सिन्हा रज़ी : कांग्रेस कार्यकर्ताओं की गिरफ्तारी के साथ समाप्त हुआ ...  
(Interruption)

श्री उपसभापति : समाप्त करिए,  
वह सब हो गया ...  
(Interruption)

श्री सैय्यद सिद्दीक रज़ी : सम्पूर्ण मध्य कलकत्ता और कलकत्ता मैदान विशाल रणक्षेत्र में परिणित हो चुका था और पुलिस ने बेबोन रोड से चौरंगी रोड तक प्रदर्शनकारियों पर लाठीचार्ज किया और अश्रु-गैस का प्रयोग किया। मान्यवर, मैं कहना चाहता हूँ हमारे गृह मंत्री इस ओर ध्यान दें और वे जो आँखें दिखाने वाले घूमाँ दिखाने वाली राजनीति आज बंगाल में हो रही है वह खत्म की जाए और ...

‘यू दिखाता है आँखें हमें बागवां,  
जैसे गु. न में कुछ हक हमारा नहीं।’

#### REFERENCE TO THE DEMAND FOR A HIGH LEVEL INQUIRY INTO ALLEGED CASES OF BUNGLING IN BOKARO STEEL PLANT

SHRI ASHWANI KUMAR (Bihar): Mr. Deputy Chairman, Sir, I want to draw the attention of the House to the bungling going on in the Bokaro Steel Plant. On 13-11-1980, the General Manager of the plant, Mr. Mehta, was arrested along with four others. The S.P. who arrested him, Mr. Manoj Nath, was transferred on 17-11-1980 with instructions that he should hand over the charge within six hours. This has been the first instance when such a big officer has been arrested. These things started when one truck full of scrap was seized on 6-8-80. There was a scrap deal. The scrap deal started with 7,14,000 metric tonnes of conveyor belts to be sold in scrap. The tenders were invited on 26-9-79 and five parties gave the tenders, but on negotiations only three parties were invited. A revised quotation was taken only from one party. The revised quotation was (Interruptions). The last quotation was Rs. 6,650 while the last year the quotations for this very scrap, on 22-2-77, were from Rs. 9,500 to Rs. 10,500. The rates have

gone up, not gone down. So the scrap deal was something. . .

MR. DEPUTY CHAIRMAN: That will do.

SHRI ASHWANI KUMAR: It was not in one lot. He was given permission to take it in 15 lots and pay in 15 lots. When this whole scarp deal was going on, the G.M. was arrested and given a bail. For that bail, a plane was going from Bokaro to Patna for all the five days and all officers were involved in it. A big officer had been arrested. So the whole plan was to get him released. But the S.P. who arrested him was telephonically transferred and asked to hand over the charge within six hours. I feel there is some bungling going on and pressure has been placed to hush it up. So I request the Minister through you, Sir, to have a high level inquiry or a parliamentary inquiry.

#### REFERENCE TO THE REPORTED NON-ISSUE OF THE NOTIFICA- TION BY GOVERNMENT ENFORC- ING THE PROVISIONS OF CONSTI- TUTION (FORTY-FOURTH AMEND- MENT ACT, 1978

PROF. RAMLAL PARIKH (Gujarat): Sir, I want to bring to the notice of the House a matter of very fundamental nature regarding the supremacy of Parliament over the Executive. Sir, as we all know the Constitution (Forty-fourth Amendment) Bill was passed in 1978, amending the Constitution, and, among other things, it amended article 22 regarding preventive detention, making it very difficult for the Government to extend anybody's detention without the process of law and making it obligatory to appoint an advisory committee or board and seek its advice and also making it obligatory that the advisory committee must consist of Judges, either serving or retired. Now this Amendment was assented to on 30th April, 1979 by the President. Now 20